

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-63/2000/1042/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, Smti. Anubha Das
Principal Judge, Family Court,
Cachar, Silchar.

Dated Guwahati, the 13th February, 2018.

Sub:- **Earned Leave along with permission to leave headquarter.**

Ref:- Your letter No. FC/Sil/2018/43 dtd. 09.02.2018.

Madam,

With reference to the above, I am directed to inform you that you have been granted 8 (eight) days Earned Leave w.e.f. 21.02.2018 to 28.02.2018 (sufficing 01.03.2018 & 02.03.2018 being holidays) along with headquarter leave permission from the afternoon of 20.02.2018 till the evening of 02.03.2018, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati and submission of leave application in prescribed format. Further, you have been allowed to hand over charge of your Court and Office to the Counselor.

Yours faithfully,


JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-63/2000/...../A, dated

Copy to:-

The Principal Accountant General (A&E), Assam, Guwahati, for information.

sd/-

JOINT REGISTRAR (VIGILANCE)

